

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO - 2912
TO BE ANSWERED ON - 08.08.2024

SCHEDULED TRIBE STATUS OF ASSAM'S COMMUNITIES

2912 SHRI PHANI BHUSAN CHOUDHURY:
MD. RAKIBUL HUSSAIN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to take up the Bill in the Rajya Sabha which aims to grant scheduled tribe status to some tribes of Assam, including Adivasi or “tea tribes”, Chutia, Koch-Rajbongshi, Matak, Moran and Tai-Ahom communities;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has taken any measures to accelerate the process of granting scheduled tribe status to such tribes in Assam;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the communities of Tai-Ahom, Matak, Moran, Chutia, Koch-Rajbanshi and Adivasi or tea-tribes of the said State are demanding for Scheduled Tribes status from a very long time; and
- (f) if so, the details thereof along with the progress made so far in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (d): A Bill namely, the Constitution (Scheduled Tribes) Order (Amendment) Bill – 2019, with respect to the State of Assam was introduced in Rajya Sabha on 9th January, 2019. It was proposed to include 41 communities i.e., Moran, Matak, Chutia, Koch Rajbongshi, Tai Ahom and 36 Tea Tribes, in the list of Scheduled Tribes of Assam. The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities.

(e). Yes sir.

(f). As above in reply to part (a) to (d).
